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O.A. No. 200 of 2012

Gautam Ch. Swain.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 13.03.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)  
&

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2. By filing this O.A. the applicant has sought for the following relief:

“a) To direct the Respondents to allow the applicant to participate in the process of selection for enrolment as substitute/appointment in Railway by extending benefit of order dtd. 04.01.2012 passed in O.A. No. 611/2009.

And pass any other appropriate order.....”

3. Vide paragraph-9, the applicant has also prayed as an interim relief to direct Respondent No.3 to dispose of the representation under Annexure-A/8.

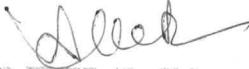
4. Since the representation of the applicant as at Annexure-A/8 is pending with Respondent No.3, we, at this

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stage, without entering into the merit of the case, deem it proper to send the case before the competent authority to take a decision first on the pending representation. As agreed to by the Ld. Counsel for the parties, we direct Respondent No. 3 to consider the pending representation and pass a reasoned order within 90 days from the date of receipt of copy of this order.

5. With the above observation and direction, the O.A. stands disposed of.

6. Send copy of this order, along with copy of the O.A., to Respondent No. 3 by Speed Post at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the postal requisites by tomorrow, i.e. 14.03.2012.

7. Free copies of this order be handed over to the Ld. Counsel for the parties.

  
MEMBER(Judl.)

  
MEMBER(Admin.)

RK